NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P.(IB) No. 06/KB/2018

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh

2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th January 2018, 10.30 A.M

Name of the Company | Agarwal Alloys -Vs- Yash Smelter Pvt.Ltd

Under Section		9 IBC			
SI. No.	Representa	nation of Authorized tive (IN CAPITAL TTERS)	Appea	aring on behalf of	Signature with date
1	A-16, (JPAPH444	Fer	PETITIONER	NAP.
		Apr.			19/1/18
2	Abid I	ours	for	Repowerh	19 71 18
		AdV			

19.01.2018 (S.No.104) - Agarwal Alloys Vs. Yash Smelter Pvt. Ltd.

ORDER

Ld. Counsel for the Operational Creditor as also Ld. Counsel for the Corporate Debtor are present.

Ld. Counsel for the Corporate Debtor prays for time to file reply and Vakalatnama. Prayer is allowed. Vakalatnama be filed within two days along with Board Resolution. Reply may be filed within seven days with a copy to the opposite party. Thereafter, rejoinder, if any, may be filed within seven days with a copy to the opposite party.

List on 15.02.2018 for admission.

(Jinan K.R.) Member (Judicial) (V.P. Singh) Member (Judicial)

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